

LOK SABHA

Thursday, April 6, 1972/Chaitra 17,  
1894 (Saka)

*The Lok Sabha met at Eleven of the  
Clock.*

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

Retrenchment of Workers of Rourkela  
Steel Plant

\*281 SHRI ARJUN SETHI Will the  
Minister of STEEL AND MINES be  
pleased to state

(a) whether a large number of workers  
in Rourkela Steel Plant have been  
retrenched recently ; and

(b) if so, the reasons therefor ?

THE MINISTER OF STEEL AND  
MINES (SHRI S. MOHAN KUMARA-  
MANGALAM) : (a) and (b). With effect  
from 1st March, 1972, the services of 608  
personnel of the Security Department  
of the Rourkela Steel Plant, who had not  
opted to join the Central Industrial  
Security Force, and who had become  
surplus to requirement, had to be dispensed  
with.

SHRI ARJUN SETHI : May I know  
from the hon. Minister whether the

Government have received any representa-  
tion from the employees of the HSL giving  
reasons for their refusal to join the  
industrial security force ?

SHRI S. MOHAN KUMARAMANGA-  
LAM : Various representations have been  
made arising out of uncertainty about  
their future inside the force. But we took  
quite considerable time and trouble and  
tried to persuade them that their service  
conditions will be safeguarded when they  
joined the Force provided they were  
physically fit, and if they were  
found not physically fit they would be  
given alternative employment in the plant

SHRI ARJUN SETHI : Apart from  
the Industrial Security Force, has the  
Government considered the chance of  
providing them any alternative job so that  
they may be absorbed in service ?

SHRI S. MOHAN KUMARAMANGA-  
LAM : The offer made to all members of  
the personnel of the security department  
of the plant was that they should opt for  
joining the Central Industrial Security  
Force, their service conditions would be  
safeguarded and they would not suffer any  
disadvantage as a result of joining it. If on  
exercising the option, they were found not  
suitable for inclusion in the Central  
Industrial Security Force, the offer was  
that they would be given definitely employ-  
ment in the plant. So, those who had  
exercised that option are in a position to  
take advantage of the offer made by the  
management, and in respect of those who  
were not prepared to exercise that option,  
naturally their services have been found  
surplus to our requirements.

SHRI DINEN BHATTACHARYYA :  
May I know whether the Minister is aware  
that the service conditions of the Indus-

trial Security Force do not in any way tally with the service conditions of the personnel of the Security Department and it was for that reason that a large number of those employees do not want to opt for that Service but rather wanted to be absorbed in the plant itself. Is the Government prepared even at this stage to consider that aspect, and if an employee declared surplus comes forward, is the hon. Minister prepared to absorb him in the plant straightaway?

**SHRI S. MOHAN KUMARAMANGALAM :** I do not consider that the service conditions in the Central Industrial Security Force are in any way disadvantageous to the personnel of the security department and in certain aspects we have guaranteed that the earlier conditions that prevailed in the security department for the personnel of that department would be protected. Of course one great difference between the security department and the Central Industrial Security Force is that membership of the force is liable to transfer. Hon. Members will appreciate that this is probably one of the principal reasons why we wanted to introduce the Central Industrial Security Force because if the local people are kept in the same place, sometimes it is difficult to enforce that discipline in a separate security force as you can when they can be transferred from place to place.

So far as the second part of the question is concerned I think it is difficult because those who have opted will naturally feel that it was not fair that the offer should be given to those who did not opt. But in any event I believe the management is giving its attention to that problem.

**MR. SPEAKER :** Next question. Mr. Gangadeb. Absent, Mr. Dhandapani. Absent. Some Members are continuously absent, after tabling question. If they are not present it means that they are depriving some other Member from being given an opportunity.

### **Eviction of Temporary Shops in E.P.D.P. Colony, Kalkaji, New Delhi**

**\*283. SHRI B. K. DASCHOWDHURY :** Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether officials of the Rehabilitation Department have taken steps to evict temporary shops in the EPDP Colony near Kalkaji, which are catering to various needs of residents of the Colony ; and

(b) if so, the alternative arrangements made by the Government to provide for the daily necessities of the residents of the Colony till regular shops are built by Government ?

**THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI BALGOVIND VERMA) :** (a) No permission has been given for opening temporary shops. Certain unauthorised temporary structures which had sprung up in the Colony and which constituted encroachments have been removed. Some more unauthorised temporary structures have again come up and steps are being taken to remove these encroachments.

(b) There are shopping/market sites in the Colony. The Government proposes to auction these sites as soon as enough number of houses have been constructed in the Colony or request the Delhi Municipal Corporation to construct markets and shopping Centre on these sites. Pending auctioning of shopping sites after a sizeable number of houses have been constructed or construction of markets and shopping centres by the Municipal Corporation of Delhi, Government would be prepared to examine the question of allotment of a suitable shopping site for a co-operative store, if the residents so desire.

**SHRI B.K. DASCHOWDHURY :** This is called EPDP colony; it has not yet been